

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 313/TL/2024

**Coram:
Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member**

Date of Order: 14th February, 2025

In the matter of

Application under Sections 14 & 15 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 with respect to grant of a transmission licence to Rajasthan IV E Power Transmission Limited.

And

In the matter of

**Rajasthan IV E Power Transmission Limited,
(A 100% wholly owned subsidiary of Power Grid Corporation of India Limited)**

Registered office: B-9, Qutab Institutional Area,
Katwaria Sarai, New Delhi-110016.

Address for correspondence: C/o ED (TBCB),
Power Grid Corporation of India Limited, Saudamini,
Plot no.2, Sector -29, Gurgaon-122001.

....Petitioner

Vs

- 1. Central Transmission Utility of India Limited,
Saudamini, Plot no.2, Sector -29,
Gurgaon-122001.**
- 2. REC Power Development and Consultancy Limited,
REC Corporate Head Quarter,
D Block, Plot No. I -4, Sec-29, Gurugram-122001.**
- 3. ABREL (RJ) Projects Limited,
Aditya Birla Renewables Subsidiary Limited,
8th Floor, Parsvnath Capital Towers,
Bhai Vir Singh Marg, New Delhi.**
- 4. ReNew Sun Power Pvt. Limited,
Auxo Sunlight Private Limited,
Commercial Block -1, Golf Course Road,
DLF City, Zone 6, Sector 43, Gurgaon-122009.**
- 5. Radiant Star Solar Park Private Limited,**

D 59, Sector 63, Noida, Uttar Pradesh.

- 6. Helia Energy Park Private Limited,**
C/o Provoltus Energy,
Corporatedge, Level 6, Two Hoizon Centre,
Golf Course Road, Gurugram, Haryana.
- 7. Tepsol Saur Urja Private Limited,**
D.No.8-2-610/68/1,2,3, Accord Blu,
5th Floor Road.No.10, Banjara Hills,
Hyderabad, Telangana.
- 8. Sprng Pavana Urja Private Limited,**
Off A -001, Upper Ground,
P-5, Pentgaon Tower, Magarpatta City Hadapsar,
Pune-411028, Maharashtra.
- 9. Green Infra Clean Wind Technology Limited,
Green Infra Clean Solar Farms Limited,**
5th Floor, Tower C, Building No. 8,
DLF Cybercity, Gurugram-122002, Haryana.
- 10. Utkrisht Solar Energy Private Limited,**
Unit No 208 & 209,
Tower B, Pioneer Urban Square,
Second Floor, Sector 62,
Gurugram–122005, Haryana.
- 11. Juniper Green Stellar Private Limited,
Juniper Green Beta Private Limited,
Juniper Green Energy Private Limited,**
Plot No. 18, 1st Floor, Institutional Area,
Sector 32, Gurugram, Haryana.
- 12. BN Dispatchable-1 Private Limited,**
Unit 4A, 2nd Floor,
Infinity Tower A, DLF Cyber City,
Gurugram-122002, Haryana.
- 13. Acme Cleantech Solutions Private Limited,**
Plot No. 152, Sector-44,
Gurugram-122002, Haryana
- 14. Teq Green Power XV Private Limited,**
8th Floor, DLF Square, Jacaranda Marg,
DLF Phase-2, Sector-25, Gurugram-22002, Haryana.
- 15. Eden Renewable Cadet Private Limited,**
Unit No. 236 B & C, First Floor,
DLF South Court, Saket, Delhi-110017.

- 16. Enren-I Energy Private Limited,**
Sixth Floor, Unit No. 3,4 & 5, Fountainhead Tower-2,
Viman Nagar, Phoenix City,
Pune- 411014, Maharashtra.
- 17. Anboto Solar Private Limited,**
Level 1, Southern Park Building,
D-2 District Centre Saket, New Delhi -110017.
- 18. Avaada Energy Private Limited,**
C-11, Sector-65, Gautam Buddha Nagar,
Noida, Uttar Pradesh.
- 19. Gamma Renewables India Project One Private Limited,**
208, Tower B, Pioneer Urban Square,
Sector 62, Gurugram-122005, Haryana.
- 20. Cannice Renewables Energy Private Limited,**
401, D-1, 4th Floor,
Salcon Rasvillas Saket District Centre,
Saket, Delhi.
- 21. NTPC Renewable Energy Limited,**
NETRA Building, E-3, Ecotech-II, Udyog Vihar,
Greater Noida-201306.
- 22. Chandigarh Electricity Department,**
UT-Chandigarh, Div-11, Opposite, Transport Nagar,
Industrial Area Phase - I, Chandigarh.
- 23. BSES Rajdhani Power Limited,**
AVP (PMG), PMG Office,
2nd Floor B-Block, Nehru Place,
New Delhi-110019.
- 24. BSES Yamuna Power Limited,**
Asstt. Vice President (PMG),
Shakti Kiran Bldg, Second Floor,
Karkardooma, New Delhi-110032.
- 25. New Delhi Municipal Council,**
19th Floor, NDMC,
Palika Kendra, Sansad Marg,
New Delhi-110001.
- 26. Tata Power Delhi Distribution Limited,**
Power Management Group, Technology Centre,
Near PP-3 Grid Sub Station,
Opp. PP Jewellers,
Netaji Shubhash Place,
Pitampura, New Delhi-110034.

- 27. Himachal Pradesh State Electricity Board,**
PR&ALDC, HPSEB Ltd,
132 KV S/S Tutu,
Shimla-171011, Himachal Pradesh.
- 28. Haryana Power Purchase Centre**
Shakti Bhawan, Energy Exchange,
Panchkula.
- 29. Power Development Department,**
Jammu Jammu SLDC Buliding,
1st Floor, Gladni, Power House Narwal,
Jammu, J&K.
- 30. Punjab State Power Corporation Limited,**
Shed No. T-1A, Thermal Designs,
Patiala-147001, Punjab.
- 31. HVDC Dadri, POWERGRIDPOWERGRID,**
B-9, Qutub Institutional Area,
Katwaria Sarai, New Delhi-110016.
- 32. HVDC Rihand, POWERGRID,**
B-9, Qutub Institutional Area, Katwaria Sarai,
New Delhi-110016.
- 33. Ajmer Vidyut Vitran Nigam Limited,
Rajasthan Urja Vikas Nigam Limited,**
132 KV, Sub- Station Building,
Calgiri Road Malviya Nagar,
Jaipur-302017, Rajasthan.
- 34. Jodhpur Vidyut Vitran Nigam Limited,**
Rajasthan Urja Vikas Nigam Limited,
132 KV, Sub- Station Building,
Calgiri Road Malviya Nagar,
Jaipur-302017, Rajasthan.
- 35. Jaipur Vidyut Vitran Nigam Limited,**
Rajasthan Urja Vikas Nigam Limited,
132 KV, Sub- Station Building,
Calgiri Road Malviya Nagar,
Jaipur-302017, Rajasthan.
- 36. North Central Railway,**
DRM Office, Nawab Yusuf Road
Lucknow-211011.
- 37. Uttarakhand Power Corporation Limited,**
Urja Bhjawan, Kanwali Road,

Dehradun-248001.

38. **Uttar Pradesh Power Corporation Limited,**
Fund Management, Shakti Bhawan,
14 Ashok Marg,
Lucknow, UP.
39. **AD Hydro Power Limited,**
Bhilwara Towers,
A-12, Sector-1,
Noida-201301.
40. **GMR Kamalanga Energy Limited,**
25/1 Skip House,
Museum Road,
Bangalore-560025, Karnataka.
41. **MB Power (Madhya Pradesh) Limited,**
239, Okhla Industrial Estate, Phase –III,
New Delhi-110020.
42. **HVDC Agra, POWERGRID,**
B-9, Qutub Institutional Area, New Delhi.
43. **HVDC Balia, POWERGRID,**
POWERGRID B-9, Qutub Institutional Area,
Katwaria Sarai,
New Delhi-110016.
44. **HVDC Bhiwadi, POWERGRID,**
POWERGRID B-9, Qutub Institutional Area,
Katwaria Sarai, New Delhi-110016.
45. **HVDC Kurukshetra, POWERGRID,**
POWERGRID B-9, Qutub Institutional Area,
Katwaria Sarai, New Delhi-110016.
46. **Northern Indian Railway,**
Sr. DEE, TRD, Delhi Division
Central Delhi.
47. **Noida Power Company Limited,**
Electric Sub Station Knowledge Park IV,
Greater Noida-201310.
48. **Northern Railways,**
Sr. DEE/ TRD, DRM Office,
Hazratgan, Lucknow-226001.
49. **Chhatisgarh State Power Distribution Co. Limited,**
CSPDCL, Post: Sundernagar,

Dangania,
Raipur-492013.

- 50. Goa Electricity Department-WR,**
Goa Electricity DeptCurti,
Ponda-403401.
- 51. Gujarat Urja Vikas Nigam Limited,**
Sardar Patel Vidyut Bhavan,
Racecourse Vadodara-390007.
- 52. Heavy Water Board,**
O Floor, Vikram Sarabhai Bhavan,
Trombay, Anushaktinagar,
Mumbai-400094, Maharashtra.
- 53. HVDC Bhadrawati, PGCIL,**
PGCIL RHQ, WR-I, Sampriti Nagar,
Off National Highway No. 8,
Taluka: Kamrej, PO: Uppalwadi,
Nagpur-440026, Maharashtra.
- 54. HVDC Vindhyachal, PGCIL,**
PGCIL RHQ, WR-I, Sampriti Nagar,
Off National Highway No. 8,
Taluka: Kamrej, PO: Uppalwadi,
Nagpur-440026, Maharashtra.
- 55. M.P. Power Management Company Limited,**
14, Shakti Bhawan, Rampur,
Jabalpur-482008.
- 56. MSEDCL,**
Plot No. 9, "Prakashgad", A K Marg,
Bandra East,
Mumbai-400051.
- 57. ACB India Limited,**
7th Floor, Corporate Tower, Ambience Mall, NH-8,
Gurgaon-122001, Haryana.
- 58. Torrent Power Limited,**
Torrent Power Ltd. Naranpura Zonal Office,
Sola Road, Ahmedabad-380013.
- 59. Thermal Powertech Corporation India,**
6-3-1090, Clock C, Level 2, TSR, Towers,
Raj Bhavan Road, Somajiguda,
Hyderabad-500082, Telangana.

- 60. BARC,**
Bhabha Atomic Research Centre,
Anushakti Nagar,
Mumbai-400085, Maharashtra.
- 61. GMR Warora Energy Limited,**
Plot B-1, GMR Warora Energy Ltd,
Mohabala MIDC Growth Centre,
Post-Warora,
Dist., Chandrapur-442907,
Maharashtra.
- 62. HVDC Champa,**
PGCIL RHQ, WR-I, Sampriti Nagar,
Off National Highway No. 8,
Taluka: Kamrej, PO: Uppal wadi,
Nagpur-440026, Maharashtra.
- 63. West Central Railway Head Office,**
General Manager's Office,
Electrical Branch, Jabalpur-482001.
- 64. Western Railway,**
Office of Chief Electrical Engineer, Mumbai.
- 65. DB Power Limited,**
Untied Opp Dena Bank, C-31,
G- Block Mumbai.
- 66. Chhattisgarh State Power Trading Co. Limited,**
2nd Floor, Vidyut Sewa Bhawan,
Raipur.
- 67. TRN Energy Private Limited,**
Untied 7th Floor, Ambience Office Block,
Gurugram.
- 68. Adani Power (Mundra) Limited,**
Adani Corporate House, Shantigram,
Near Vaishnavdevi Circle,
S G Road, Ahmedabad-382421.
- 69. Raigarh HVDC Station,**
RPT HVDC Office, Hebbal, Bangalore-560094.
- 70. Arcelor Mittal Nippon Steel India Limited,**
27, AMNS House, 2th KM Surat Hazira road,
Hazira-394270, Gujarat.
- 71. Central Railway,**
Pcee's Office 2nd Floor Parcle Building CSMT,

Mumbai-400001.

72. Dadra and Nagar Haveli and Daman and Power Distribution Corporation Limited,
1st & 2nd Floor,
Vidyut Bhavan, NexSilvassa & Daman.

73. MPSEZ Utilities Limited,
3rd Floor, Adani Corporate House,
Sahmedabad.

...Respondents

Parties present:

Shri Vikas Kumar, RIVEPTL & RIVCPTL
Ms. Sriya Polepally, RIVAPTL
Shri Ranjeet S. Rajput, CTUIL
Shri Akshayvat Kislai, CTUIL

ORDER

The Petitioner, Rajasthan IV E Power Transmission Limited (hereinafter referred to as “Petitioner/RIVEPTL”), has filed the present Petition for the grant of a transmission licence under Sections 14 and 15 of the Electricity Act, 2003 (hereinafter referred to as “the Act”) read with the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 (hereinafter referred to as “Transmission Licence Regulations”) to establish the Inter-State transmission system for “Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-2:5.5 GW) (Jaisalmer/ Banner Complex): Part E” on a Build, Own, Operate, and Transfer basis (hereinafter referred to as “the Project”) consisting of the following elements:

Sl. No.	Name of the Transmission Element	Scheduled COD in months from Effective Date	Element(s) which are pre-required for declaring the commercial operation (COD) of the respective Element
1.	Establishment of 765 kV Substation at suitable location near Rishabdeo (Distt. Udaipur) along with	24 months from date of SPV acquisition	All elements of scheme are required to be commissioned

	<p>2x240 MVAR (765 kV) Bus Reactor</p> <ul style="list-style-type: none"> • 240 MVAR, 765 kV Bus Reactor- 2 Nos. (7x80 MVAR including one spare unit) • 765 kV Bus reactor bays- 2 Nos. • 765 kV line bays - 6 Nos. [for 765 kV Sirohi PS-Rishabdeo – Mandasaur D/c line and LILO of one circuit of 765 kV Chittorgarh- Banaskanta D/c line at Rishabdeo S/s] <p>Future Provisions: Space for</p> <ul style="list-style-type: none"> • 765/400 kV ICT along with bays- 5 No. along with spare unit • 765 kV line bays along with switchable line reactors – 6 Nos. • 765 kV Bus Reactor along with bay: 1 No. • 400 kV line bays along with switchable line reactor – 4 Nos. • 400 kV line bays – 4 Nos. • 400 kV Bus Reactor along with bay: 3 Nos. • 400 kV Sectionalization bay: 2 sets • 400/220 kV ICT along with bay - 6 Nos. • 220 kV line bays -10 Nos. • 220 kV Sectionalization bay: 2 sets • 220 kV BC (3 Nos.) & TBC (3 Nos.) • STATCOM (2 x ± 300MVAR) along with MSC (4x125 MVAR) & MSR (2x125 MVAR) along with two number 400 kV bays. 		<p>simultaneously as their utilization is dependent on each other.</p>
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2.	<ul style="list-style-type: none"> • Sirohi PS - Rishabdeo 765 kV D/c line along with 330 MVAR switchable line reactor for each circuit at Sirohi end. • 2 no. of 765 kV line bays at Sirohi PS for Sirohi PS-Rishabdeo 765 kV D/c line. 		
3.	<ul style="list-style-type: none"> • Rishabdeo-Mandsaur PS 765 kV D/c line along with 240 MVAR switchable line reactor for each circuit at Rishabdeo end. • 2 No. of 765 kV line bays at Mandsaur PS for Rishabdeo - Mandsaur PS 765 kV D/c line 		
4.	LILO of one circuit of 765 kV Chittorgarh-Banaskanta D/c line at Rishabdeo S/s		

Note:

1. Developer of Sirohi PS to provide space for 2 Nos. of 765 kV line bays at Sirohi PS along with the space for switchable line reactors, including spare unit.
2. Developer of Mandsaur PS to provide space for 2 Nos. of 765 kV line bays at Mandsaur PS.
3. Switchable line reactors to be implemented with NGR bypass arrangement.”

2. Based on the competitive bidding carried out by the REC Power Development & Consultancy Limited (RECPDCL), in its capacity as the Bid Process Coordinator (BPC), in accordance with the Guidelines issued by the Ministry of Power, Government of India under Section 63 of the Act, Power Grid Corporation of India Limited was declared a successful bidder with the lowest quoted annual transmission charges of Rs. 2521.10 million.

3. The Commission, after considering the application of the Petitioner in light of the provisions of the Act and the Transmission Licence Regulations, in its order dated 3.12.2024, *prima facie* proposed to grant a transmission licence to the Petitioner. The relevant extracts of the order dated 3.12.2024 are extracted as under:

“25. Considering the material on record, we are prima-facie of the view that the Petitioner satisfies the conditions for the grant of inter-State transmission licence under Section 15 of the Act read with the Transmission Licence

Regulations for construction, operation and maintenance of the transmission system as described in para 1 of this order. We, therefore, direct that a public notice in two daily digital newspapers and on the Commission`s website under clause (a) of sub-section (5) of Section 15 of the Act be published to invite suggestions or objections to the grant of transmission licence aforesaid. The objections or suggestions, if any, be filed by any person before the Commission by **15.12.2024**.

26. It is noted that the CTUIL has not submitted the information called for vide ROP dated 17.10.2024. We express our strong displeasure over the conduct of the CTUIL in disregarding the direction for filing the details as mentioned in the said ROP. However, we again direct CTUIL to file the Schematic diagram indicating the transmission schemes Rajasthan REZ Ph-IV (Part-2: 5.5 GW) (Jaisalmer/Barmer Complex): Part A to E, H1 and H2, their associated upstream and downstream elements and the status of the associated upstream and downstream elements before on or before **6.12.2024**.”

4. In compliance with the order dated 3.12.2024, CTUIL, vide affidavit dated 6.12.2024, after issuance of displeasure by this Commission, has submitted the information called for and has submitted as under:

a. Associated upstream & downstream elements of Raj. REZ Ph-IV Part-2 Part-A:

Sr. No.	Elements	Status	Remarks
1	Bhinmal S/s	Existing	
2	Fatehgarh-III – Beawar 765kV D/c line	Under construction as part of Raj. SEZ Ph-III with SCoD as 19.03.2025	

b. Associated upstream & downstream elements of Raj. REZ Ph-IV Part-2 Part-B:

Sr.No.	Elements	Status	Remarks
1	Chiitorgarh	Existing	
2	Fatehgarh-IV PS (Sec-II)	To be established as part of Rajasthan SEZ PH-IV Part-2 Part-C with SCoD as 21.08.2026	Mismatch of -1 day

c. Associated upstream & downstream elements of Raj. REZ Ph-IV Part-2 Part-C:

Sr. No.	Elements	Status	Remarks
1	Indore S/s	Existing	

d. Associated upstream & downstream elements of Raj. REZ Ph-IV Part-2 Part-D:

Sr. No.	Elements	Status	Remarks
1	Beawar S/s	Under construction as part of Raj. SEZ Ph-III with SCoD as 19.03.2025	
2	Mandsaur PS	To be established as part of Rajasthan SEZ PH-IV Part-2 Part-C with SCoD as 19.08.2026	Mismatch of -3 days

e. Associated upstream & downstream elements of Raj. REZ Ph-IV Part-2 Part-E:

Sr.No.	Elements	Status	Remarks
1	Chittorgarh – Banskantha 765kV D/c line	Existing	
2	Mandsaur PS	To be established as part of Rajasthan SEZ PH-IV Part-2 Part-C with SCoD as 19.08.2026	
3	Sirohi PS	To be established as part of Rajasthan SEZ PH-IV Part-2 Part-B with SCoD as 22.08.2026	Mismatch of +3 days

f. Associated upstream & downstream elements of Raj. REZ Ph-IV Part-2 Part-F:

Sr.No.	Elements	Status	Remarks
1	Fatehgarh-III PS (Sec-II)	Under construction as part of Raj. SEZ	

		Ph-III with SCoD as 01.02.2025	
2	Sirohi PS	To be established as part of Rajasthan SEZ PH-IV Part-2 Part-B with SCoD as 22.08.2026	Mismatch of -77 days

g. Associated upstream & downstream elements of Raj. REZ Ph-IV Part-2 Part-H1 & H2:

Sr.No.	Elements	Status	Remarks
1	Indore – Bhopal 765kV S/c line	Existing	
	Indore – Itarsi 400kV D/c line	Existing	
	Astha S/s, Shujalpur S/s & Bhopal S/s	Existing	
2	Mandsaur PS	To be established as part of Rajasthan SEZ PH-IV Part-2 Part-C with SCoD as 19.08.2026	Mismatch of -57 days

5. A public notice under Sub-section (5) of Section 15 of the Act was published in all editions of the Times of India (English) and Hindustan (Hindi) on 12.12.2024. No suggestions/ objections have been received from members of the public in response to the public notice.

Hearing Dated: 30.12.2024

6. The matter was called out for the hearing on 30.12.2024. During the course of the hearing, the representative of the Petitioner submitted that no objection had been received in response to the public notice published by the Commission under sub-section (5) of Section 15 of the Act. He prayed to grant the transmission licence.

7. In addition, in response to the specific query of the Commission regarding the mismatch of up to 3 days in the commissioning dates of Parts A to E of Transmission System for Evacuation of Power from Rajasthan REZ Ph IV (Part 2: 5.5 GW), the representative of CTUIL submitted that in the 22nd meeting of NCT, it was decided that the BPC, RECPDCL may align the commissioning date of these Packages to 22.8.2024. However, subsequently, it was decided that such minor alignment may be done by CTUIL/RLDC as per Article 6.1.2 of the TSAs. However, in response to the specific observation of the Commission regarding the alignment of SCOD in the TSAs itself, the representative of CTUIL sought liberty to explore the possibilities of amending the TSA(s) to this effect.

8. Vide Record of Proceedings for the hearing dated 30.12.2024, CTUIL was directed to explore the possibility of amending the TSAs to align the SCOD of all five Packages (A to E) with the concerned/relevant stakeholders and to file an affidavit indicating the outcome thereof within two weeks.

9. In response to the above directions, CTUIL, vide its affidavit dated 10.1.2025, submitted that the matter concerning the alignment of various packages of Rajasthan Ph-IV Part-2 (5.5 GW), namely Part-A, Part-C, and Part-E, with Part-B and Part-D by amending the respective TSAs, was deliberated and agreed upon in the 26th NCT meeting held on 6.1.2025. However, the Minutes of the Meeting are yet to be issued. It was further submitted that the TSAs for Part-A, Part-C, and Part-E shall be aligned with Part-B and Part-D, having the SCoD as 22.08.2026, in accordance with the final Minutes of the Meeting, while duly considering the Commission's directions and the interests of stakeholders.

Hearing Dated: 13.1.2025

10. During the course of the hearing, the Petitioner mainly reiterated the submissions made in the Petition and submitted that no suggestion or objection had been received till date. In addition, the representative of the Respondent, CTUIL, submitted that in terms of the Record of Proceedings for the hearing dated 30.12.2024, the matter regarding the alignment of various Packages of Rajasthan Ph IV Part 2 (5.5 GW), i.e., Part A, C & E with Part B & D by amending the respective TSAs was discussed and agreed upon in the recent 26th NCT meeting held on 6.1.2025. However, the minutes of the said NCT meeting are awaited, and CTUIL may be permitted to file such minutes after they are issued.

11. Vide Record of Proceedings dated 13.1.2025, CTUIL was directed to file a copy of the minutes of the 26th NCT meeting held on 6.1.2025, within two weeks.

12. In response to the above direction, CTUIL, vide affidavit dated 31.1.2025, submitted the minutes of the 26th NCT meeting held on 6.1.2025 as under:

“Minutes of the 26th meeting of the National Committee on Transmission (NCT)

The 26th meeting of the National Committee on Transmission (NCT) was held on 6th January, 2025 at Bangaram Island, Lakshadweep. List of participants is enclosed at Annexure-I. Agenda wise deliberations are given below:

4.5 Alignment of packages of Transmission Schemes

4.5.1 Rajasthan Ph-IV Part-2 (5.5 GW) scheme

4.5.1.1 Representative from CTUIL stated that in the 22nd meeting of NCT, the matter for alignment of Rajasthan Ph-IV Part-2 (5.5 GW) scheme was discussed wherein CTUIL informed that as per the Gazette notification, all the packages of Rajasthan Ph-IV Part- 2 (5.5 GW) scheme packages i.e. Part A, B, C, D, E, F, H1, H2 to be aligned and awarded at same time. The H2 package (RTM) was later decided to be matched with H1 package. CTUIL further mentioned that Part C and Part-E were transferred to the successful bidder on 19.08.2024 (REC), Part-A was transferred to the successful bidder on 21.08.2024 (REC) whereas Part B and Part D were transferred to the successful bidder on 22.08.2024 (PFC). Matter was also discussed in 22nd NCT meeting held on 23.08.2024 wherein it was decided that RECPDCL may align its packages i.e. Part-A, C & E to Part-B & D (PFCCL) i.e. 22/08/24. However, above packages were not aligned.

4.5.1.2 It was further informed that CERC vide ROP for hearing dated 30/12/24 on TL petitions for above packages asked CTUIL to explore possibilities of amending the TSAs to align the SCOD of all five packages (A to E) with the concerned/relevant stakeholders and file an affidavit indicating outcome thereof within 2 weeks. 4.5.1.3 After deliberations, NCT agreed that the SCOD of Rajasthan Ph-IV Part-2 (5.5 GW) Part-A, C & E (RECPDCL) may be aligned to Part-B & D (PFCCL) i.e. SCOD-22/08/26 by amending the respective TSAs, as mentioned below. Further, the balance packages (Part-F, H1/H2) SCOD will be as per their already signed TSA/schedule.

4.5.1.3 After deliberations, NCT agreed that the SCOD of Rajasthan Ph-IV Part-2 (5.5 GW) Part-A, C & E (RECPDCL) may be aligned to Part-B & D (PFCCL) i.e. SCOD-22/08/26 by amending the respective TSAs, as mentioned below. Further, the balance packages (Part-F, H1/H2) SCOD will be as per their already signed TSA/schedule.

Sl. No.	Name of Project	Name of successful bidder	SCOD as per present TSA	SCOD as per modified TSA
1	Rajasthan Ph-IV Part-2 Part A	Rajasthan IV A Power transmission Ltd.	21.8.2026	22.8.2026
2	Rajasthan Ph-IV Part-2 Part B	Sirohi Transmission Ltd.	22.8.2026	22.8.2026
3	Rajasthan Ph-IV Part-2 Part C	Rajasthan IV C Power transmission Ltd.	19.8.2026	22.8.2026
4	Rajasthan Ph-IV Part-2 Part D	Beawar - Mandsaur Transmission Ltd.	22.8.2026	22.8.2026
5	Rajasthan Ph-IV Part-2 Part E	Rajasthan IV E Power Transmission Ltd	19.8.2026	22.8.2026
6	Rajasthan Ph-IV Part-2 Part F	Barmer I Transmission Ltd.	7.11.2026	NA
7	Rajasthan Ph-IV Part-2 Part H1	Rajasthan IV H1 Power Transmission Ltd.	15.10.2026	NA

13. As per the above submissions, it is noted that it was agreed during the 26th meeting of NCT that the SCOD of Rajasthan Ph-IV Part-2 (5.5 GW) Part-A, C & E shall be aligned with Part-B & D with SCOD 22.08.2026 by amending the respective TSAs. Accordingly, CTUIL is directed to revise the SCoD of the transmission scheme covered under the present Petition, i.e., "Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-2:5.5 GW) (Jaisalmer/ Barmer Complex): Part E" from 19.8.2026 to 22.8.2026 by amending the TSA within a period of 15 days from the issuance of this order. However, the said revision of the SCoD shall be without any additional financial implication to either party, and no claim shall lie against such revision in the SCoD.

14. As regards the grant of a transmission licence, Clauses (13) and (14) of Regulation 5 of the 2024 Transmission Licence Regulations provide as under:

“(13) The Commission may, after consideration of the further suggestions and objections, if any, received in response to the public notice in terms of Clause (12) of this Regulation, grant licence to the applicant in Form-III appended to these regulations or for reasons to be recorded in writing, reject the application.

(14) The Commission shall before granting licence or rejecting the application under the provisions of this Regulation provide an opportunity of hearing to the applicant, CTUIL, the concerned DICs, or the person who has filed suggestions and objections, or any other interested person.

(15) The Commission shall, within 7 days of making the order to grant the licence to an applicant send a copy of the licence to the Central Government, the Central Electricity Authority, the Central Transmission Utility, the applicant and the concerned DIC(s).”

15. In our order dated 3.12.2024, we had proposed to grant a transmission licence to the Petitioner company and directed the issue of public notice. In response to the public notice, no suggestions/objections have been received. CTUIL, in its letter dated 5.9.2024, has recommended the grant of a transmission licence to the Petitioner. We find that the Petitioner company meets the requirements of the Act and the Transmission Licence Regulations, 2024, for the grant of a transmission licence for the subject Transmission System mentioned in paragraph 1 of this order. Considering the submissions of the Petitioner and CTUIL, we direct that a transmission licence be granted to the Petitioner, ‘Rajasthan IV E Power Transmission Limited,’ to establish the Inter-State transmission system for “Transmission system for evacuation of power from Rajasthan REZ Ph-IV (Part-2:5.5 GW) (Jaisalmer/ Banner Complex): Part E” on a Build, Own, Operate, and Transfer basis as per the details given in paragraph 1 above.

16. The grant of the transmission licence to the Petitioner (hereinafter referred to as “the licensee”) is subject to the fulfilment of the following conditions throughout the period of licence:

- (a) The transmission licence shall, unless revoked earlier, remain in force for a period of 25 years from the date of issue;
- (b) The transmission licensee shall comply with the provisions of the Central Electricity Regulatory Commission (Procedure, Terms, and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 (hereinafter referred to as “2024 Transmission Licence Regulations”) or any subsequent enactment thereof during the period of subsistence of the licence;
- (c) The licensee may make an application, two years before the expiry of the initial licence period, for the grant of the transmission licence for another term in accordance with Regulation 9 (2) of the 2024 Transmission Licence Regulations, which shall be considered by the Commission in accordance with law;
- (d) The licensee shall not enter into any contract for or otherwise engage in the business of trading in electricity during the period of subsistence of the transmission licence;
- (e) The licensee shall have the liability to pay the license fee in accordance with the provisions of the Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2012, as amended from time to time or any subsequent enactment thereof. Delay in payment or non-payment of licence fee or a part thereof for a period exceeding sixty days shall be construed as a breach of the terms and conditions of the licence;
- (f) The licensee shall comply with the directions of the National Load Despatch Centre under Section 26 of the Act, or the Regional Load Despatch Centre under sub-section (3) of Section 28 or sub-section (1) of Section 29 of the

Act, as may be issued from time to time for maintaining the availability of the transmission system;

(g) The licensee shall remain bound by the provisions of Central Electricity Regulatory Commission (Standard of Performance of inter-State transmission licensees) Regulations, 2012 or subsequent enactment thereof;

(h) The licensee shall provide the non-discriminatory open access to its Transmission System for use by any other licensee, including a distribution licensee or an electricity trader, or generating company or any other person in accordance with the Act; the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008; the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2023; the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2023, as amended from time to time or any subsequent re-enactments thereof;

(i) The licensee shall not undertake any other business for optimum utilization of the Transmission System without prior intimation to the Commission and shall comply with the provisions of the Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for other business) Regulations, 2020;

(j) The licensee shall remain bound by provisions of the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) Regulations, 2020, as amended from time to time;

(k) The licensee shall remain bound by the provisions of the Act, the Rules

and Regulations framed thereunder, in particular the 2024 Transmission Licence Regulations, the Grid Code, the Standards specified by the Central Electricity Authority, orders and directions of the Commission issued from time to time;

(l) The licensee shall ensure the execution of the Project as per the Technical Standards and Grid Standards of CEA;

(m) The licensee shall submit all such report or information as may be required under 2024 Transmission Licence Regulations, Standard of Performance Regulations or any other regulation of the Commission or as per the directions of the Commission as may be issued from time to time;

(n) The licensee shall ensure that the EPC contract for the execution of work under the scope of the project is awarded through a competitive bidding process.

17. CTUIL/its appointed Independent Engineer and the Central Electricity Authority shall monitor the execution of the Project and bring to the Commission's notice any lapse on the part of the licensee in meeting the schedule for further appropriate action in accordance with the provisions of the Transmission Service Agreement executed between the licensee and the Nodal Agency, the Act and the Transmission Licence Regulations.

18. It is expected that while carrying out the survey, the Petitioner has complied with the provisions of clauses 2.5.7.3, 2.5.7.4, and 2.5.7.5 of the RfP. The Petitioner will comply with the provisions of the bidding documents and the TSA for the commissioning of the Project within the SCOD in letter and spirit.

19. With regard to compliance with Articles 5.1.1 and 5.4 of the TSA, the Petitioner, vide its affidavit dated 19.8.2024, has submitted that it will implement the Project in accordance with the provisions of the TSA, including Articles 16.4, 5.1.1., and 5.4.

20. An extract copy of this order be sent to CTUIL, CEA, and BPC for information and necessary action.

21. Petition No. 313/TL/2024 is allowed in terms of the above.

Sd/-
(Harish Dudani)
Member

sd/-
(Ramesh Babu V.)
Member

sd/-
(Jishnu Barua)
Chairperson